

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 391 of 2018 &
IA Nos. 597 & 604 of 2019**

Dated : 23rd April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Southern Power Distribution Company of Telangana Ltd. Appellant(s)
& Anr.**

Versus

**Chhattisgarh State Electricity Regulatory Commission & Respondent(s)
Ors.**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

Ms. Ranjitha Ramachandran
Mr. Pulkit Aggarwal for R-2

Mr. Nirnay Gupta
Ms. Saumya Sanyal
Ms. Heena Rohra for R-3

ORDER

**IA NOS. 597 OF 2019 & 604 of 2019
*(Appls. for Condonation of delay in filing reply)***

For the reasons set out in the accompanying affidavit, delay in filing replies filed by Respondent Nos. 2 & 3 are condoned and reply is taken on record. The applications are disposed of.

APPEAL NO. 391 OF 2018

Learned counsel for Respondent No.1 does not wish to file reply. Rejoinder if any, be filed on or before 24.05.2019 after duly serving copy to the other side.

List the matter on **27.05.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

Pr/pk